

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE SHANKAR INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Shankar Infratech Private Limited
2.	Date of incorporation of corporate debtor	17/06/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201OR2010PTC012134
5.	Address of the registered office and principal office (if any) of corporate debtor	Beheramal Jharsuguda – 768203 ODISHA
6.	Insolvency commencement date in respect of corporate debtor	Date of Order- 27 th September, 2019
7.	Estimated date of closure of insolvency resolution process	24 th March, 2020 (180 Days from Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sunil Kumar Keswani Registration No.: IBBI/IPA-001/IP-P00819/2017-2018/11396
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: House No. 31, Canal Linking Road, Ravi Nagar, Raipur, Chhattisgarh 492001 Email: sunil.keswani.co@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: House No. 31, Canal Linking Road, Ravi Nagar, Raipur, Chhattisgarh 492001 Email: irpshreeshankar@gmail.com
11.	Last date for submission of claims	15 th October 2019*
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of Books of Accounts.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

*The order of appointment of Interim Resolution professional has been passed by the Hon'ble NCLT, Cuttak Bench on 27th September, 2019, the same has been issued, uploaded on website of NCLT but came to the knowledge of the Interim Resolution Professional on 1st October 2019. Accordingly, time for submission of claims has been considered 14 days from **1st October 2019**.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shree Shankar Infratech Private Limited** on 27th September, 2019.



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The creditors of **Shree Shankar Infratech Private Limited** are hereby called upon to submit their claims with proof on or before **15th October 2019** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of proof of claims should be made in accordance with Chapter III of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016 (CIRP Regulations). The forms can be downloaded from the link mentioned against entry no. 14.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 1st October 2019

Place: Raipur





Sunil Kumar Keswani
Interim Resolution Professional
(In the matter of Shree Shankar Infratech Private Limited)
Registration No: IBBI/PA-001/IP-P00819/2017-2018/11396